

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

O.A. NO. 911/2022

IN THE MATTER OF:

NGT BAR ASSOCIATION

...APPLICANT

VERSUS

DEPARTMENT OF ENVIRONMENT, GNCTD & ORS.

...RESPONDENTS

WITH

O.A. NO.677/2024

CHANDER PRAKASH

.....APPLICANT

VERSUS

HSPCB & ORS.

...RESPONDENTS

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FILED BY



SHILPI SATYAPRIYA SATYAM
Advocate for the Respondent No.1
51, Lawyers Chambers,
Supreme Court of India,
New Delhi- 110001
Enrollment No. D – 719/2005
Mob: - 9810445088

NEW DELHI

FILED ON : 20.04.2026

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O.A. No. 911/2022

IN THE MATTER OF:

NGT BAR ASSOCIATION

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VERSUS

DEPARTMENT OF ENVIRONMENT, GNCTD & ORS.

... RESPONDENTS

WITH

O.A. NO. 677/2024

CHANDER PRAKASH

... APPLICANT

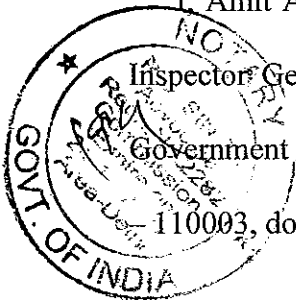
VERSUS

HSPCB & ORS.

... RESPONDENTS

**COMPLIANCE AFFIDAVIT ON BEHALF OF RESPONDENT NO.1 (MINISTRY OF
ENVIRONMENT, FOREST AND CLIMATE CHANGE)**

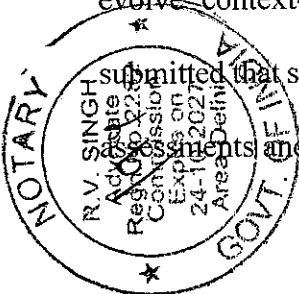
I, Amit Anand, S/o Sh. Arun kumar, aged about 41 years, presently working as Deputy Inspector General of Forest in the Ministry of Environment, Forest and Climate Change, Government of India, having office at Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi 110003, do hereby solemnly affirm and state as under:



1. That I am the authorized officer on behalf of Respondent No.1, i.e., the Ministry of Environment, Forest and Climate Change (MoEF&CC), and I am competent and duly authorized to swear this affidavit on behalf of the said Respondent. I am conversant

with the facts and circumstances of the present case and hence competent to depose the present affidavit.

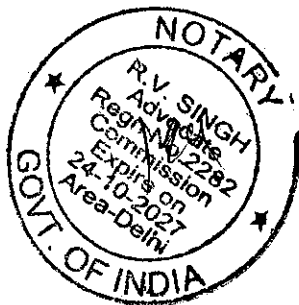
2. That the present affidavit is being filed in compliance with the order dated 27.01.2026 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in O.A. No. 911/2022 (NGT Bar Association vs. Dept. of Environment, GNCTD & Ors.) and O.A. No. 677/2024 (Chander Prakash vs. HSPCB & Ors.), wherein Respondent No.1 has been directed to obtain necessary inputs and place its stand on record.
3. That in compliance with the directions of the Hon'ble Tribunal and in order to obtain inputs from the States/UTs, the Ministry of Environment, Forest and Climate Change has issued a communication vide letter dated 23.03.2026 (**Annexure**) to all States and Union Territories, requesting them to consider the inputs/comments on the recommendations of the Joint Committee and other relevant aspects concerning tree conservation and management.
4. That the aforesaid communication has also directed all institutions under Ministry to assist the States based on request received from various States/UTs.
5. That it is respectfully submitted that the requirements, priorities and ground realities of States and Union Territories in matters relating to tree conservation and management vary considerably, owing to differences in ecological conditions, species composition, climatic zones, land use patterns, local administrative setup and socio-economic dependencies of local communities. In such a scenario, it may not be feasible or desirable to prescribe a single uniform model applicable across all States/UTs. Any framework in this regard would need to be flexible and adaptive, enabling States to evolve context-specific approaches suited to their local conditions. It is further submitted that such approaches ought to be supported by localized research, field-based assessments and scientific inputs, so as to ensure their effectiveness, sustainability and



[Handwritten signature]

acceptance among stakeholders. Accordingly, consultation with stakeholders within the State assumes critical importance, and the States/UTs may undertake such an exercise at their level. In case of requirement of technical or institutional support, the States/UTs may approach the institutions under the Ministry of Environment, Forest and Climate Change for necessary assistance.

6. That the Answering Respondent most respectfully craves leave of this Hon'ble Tribunal to place on record further compliance reports and additional information, if so required, during the pendency of the present proceedings.
7. That the present affidavit is being filed bona fide and in compliance with the directions of this Hon'ble Tribunal.



Verification:

I, the above-named deponent, do hereby verify that the contents of paragraphs 1 to 7 of the above affidavit are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

10 APR 2026

Verified at New Delhi on this ___ day of April, 2026.

I identified the deponent/executant who has signed in my presence

Solemnly affirmed before me, read over & explained to the deponent

Notary Public. 02119


DEPONENT

(अमित आनन्द/AMIT ANAND)
उप वन महानिदेशक
Deputy Inspector General of Forests
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
M/o Environment, Forest and Climate Change
भारत सरकार, नई दिल्ली/Govt. of India, New Delhi


DEPONENT

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उप वन महानिदेशक
Deputy Inspector General of Forests
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
M/o Environment, Forest and Climate Change
भारत सरकार, नई दिल्ली/Govt. of India, New Delhi

10 APR 2026

By email

FP-5/1/2025-FP
Government of India
Ministry of Environment, Forest & Climate Change
(Forest Policy Division)

Indira Paryavaran Bhawan,
Indira Paryavaran Bhawan,
Jor Bagh Road, Aliganj,
New Delhi – 110003
Dated:- As per e sign

To

The Principal Chief Conservator of Forests (HoFF)
All States / Union Territories.

Subject: Joint Committee Report submitted in compliance with order dated 05.04.2024 by the Hon'ble National Green Tribunal in O.A. No. 911/2022 (NGT Bar Association vs. Dept. of Environment, GNCTD & Ors.)-reg

Sir/Madam,

I am directed to refer to the Joint Committee Report submitted in compliance with the order dated 05.04.2024 (copy enclosed) in O.A. No. 911/2022, wherein recommendations have been made regarding the establishment/strengthening of legal frameworks by States/UTs for tree conservation, enforcement mechanisms, capacity building, and extension of all necessary support by MoEF&CC.

In view of the above, all States/UTs are requested to consider the recommendations made in the Joint Committee Report and implement the applicable measures. In case any support is required, the Ministry or its institutions may be approached for necessary assistance.

3. This issues with the approval of the competent authority.

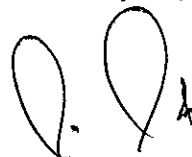
Encl.: As above

Yours faithfully,
Digitally signed by
MANOJ KUMAR KHANDELWAL
Date: 23-03-2026 14:33:13

(Manoj Kumar Khandelwal)
Assistant Commissioner (Forestry)
Email: forestpolicy-moefcc@gov.in

Copy to:

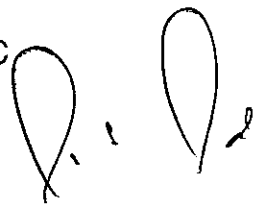
1. Additional Chief Secretary/Pr Secretary (Forest and Wildlife) of all States/UTs
2. All institutions of MoEFCC for extending necessary support on receiving request



from the States.

Copy for information to:

- 1. PPS to DGF&SS, MoEFCC
- 2. PPS to ADG(WL), MoEFCC
- 3. PS to IG(FP), MoEFCC

Handwritten marks consisting of two teardrop-shaped loops, one to the right of item 2 and one to the right of item 3.

4094

20/04/2026, 11:47

Gmail - Service of Additional Affidavit in OA 911/2022 pending before Hon`ble NGT, New Delhi



6

S S <satyapriyashilpi@gmail.com>

Service of Additional Affidavit in OA 911/2022 pending before Hon`ble NGT, New Delhi

1 message

SHILPI SATYAPRIYA SATYAM <satyapriyashilpi@gmail.com>
To: vcdda@dda.org.in, commissioner@mcd.nic.in, ccb.cpcb@nic.in, Senv@nic.in

Mon, Apr 20, 2026 at 11:47 AM

To,
The Concerned Parties in OA No. 911/2022

Sub : Compliance affidavit on behalf of MoEF & CC on behalf of MoEF & CC in OA No. 911/2022 (Before NGT, Principal Bench).

Dear Sir/Ma`am,

Please find attached herewith Compliance affidavit on behalf of MoEF & CC being filed in OA No. 911/2022.

This is for your perusal & record.

With Regards,

Shilpi Satyapriya Satyam
Advocate-on-Record & Mediator
Supreme Court of India
Mob : 9810445088

 Compliance Affidavit in OA No.911 of 2022- NGT.pdf
227K